

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 45/TT/2020

Date: 18.3.2020

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period of 02 nos. of assets under Transmission system for establishment of 400/220 KV GIS Sub-station at Kalal in UT of DNH.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 1.4.2020:-

2. As per previous order dated 29.4.2016 in Petition No. 110/TT/2014, the admitted capital cost as on COD was ₹13413.42 lakh whereas in the instant petition ₹14329.20 has been claimed as capital cost as on COD. Clarify reasons for increase in the capital cost as on COD.
3. Reasons for increase in additional capital expenditure claimed in 2014-19 period alongwith the following:-
 - i. Reasons for variation in projected additional capital expenditure and actual additional capital expenditure claimed for 2014-15, 2015-16, 2016-17, 2017-18, 2018-19 period from ₹2452.41 lakh to ₹1638.61 lakh, from ₹900.72 lakh to ₹997.14 lakh, from ₹0 to ₹873.68 lakh, ₹0 to ₹81.09 lakh and ₹0 to ₹11.02 lakh respectively supported by documents.

- ii. With regard to Additional Capitalization claimed during 2014-15 to 2018-19 period, submit details in the following format for all assets covered in the instant petition:

Asset No.	Head wise /Part y wise	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge (year-wise)					Reversal (year-wise)					Additional Liability Recognized [^]					Outstanding Liability as on 31.3.2019
					2014-19 period					2014-19 Period					2014-19 Period					

[#] TL/SS/Communication Systems etc.

* Whichever is later

[^]Works deferred for execution, contract amendment - please specify

4. Tariff forms in excel for true up for 2014-19 period.
5. Details of Additional Capital Expenditure for Asset-1 during 2019-24 period.
6. Details of reasons for time over-run and correspondence exchanged, if any, chronology of the time over-run alongwith documents in the following format:-

Asset (Asset-wise)	Activity	Period of activity				Time over-run In Months or Days	Reason(s)for Time overrun
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies (Structures, equipment's, etc.)						
	Civil works & Erection						
	Testing & commissioning						
	Any other Activities for time over-run , if any						

7. Clarify with supporting documents that Asset-2 in the instant petition i.e. part of LILO line on M/C towers was not put into commercial operation on time only because of non-completion of Magarwada-Kala portion or there are other reasons

for the said delay. In case, the said asset is delayed due to any other reasons, provide reasons thereof alongwith documentary proof

8. Submit response to the observations raised by MPPMCL in its reply under Para A.
9. Details of actual equity infused for Additional Capitalization.
10. Form 5 in respect of Assets 1 and 2 for 2014-19 period.
11. Confirm, if all the assets under the Transmission Scheme have been completed and covered under the instant petition.
12. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,
Sd/-

(Rajendra Kumar Tewari)
Bench Officer